

Crl. Misc. (B) Case No. 525/2020

ORDER

30-09-2020

Case record of Naharkatia PS Case No. 152/2020 (GR Case No. 352/2020) under Sections 366/323 IPC was called for in connection with anticipatory bail prayer of accused petitioner Sri Rupom Mech.

The allegation as per the FIR dtd. 08-09-2020 of Sri Sumit Rai is that on that day, at about 3:30 pm, when his elder sister Smt. Ranjana Kumari Rai was returning home with her brother Sri Gautam Saha, the accused petitioner Sri Rupom Mech assaulted Sri Gautam Sah and took the informant's sister on his motorcycle bearing registration No. AS-06-S-2490 and the whereabouts of his sister is not known.

During investigation, the statement of the victim girl, aged about 28 years was recorded and her statement is that she went with Sri Rupom Mech on 08-09-2020 on her own volition and the accused has not exerted any pressure upon her and due to misunderstanding, the case has been filed.

In view of the statement of the victim girl, who is a major, aged about 28 years, the allegation in the FIR do not hold ground. The case has been registered under Section 366 IPC for which the accused petitioner apprehends arrest, the prayer for anticipatory bail found to be justified and hence allowed. In the event of arrest, the accused petitioner Sri Rupom Mech be released on PR Bond of Rs. 5,000/- with a surety of like amount to the satisfaction of the arresting authority in connection with Naharkatia PS Case No. 152/2020.

Return the LCR along with a copy of this order.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

Sessions Judge,
Dibrugarh